

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.107

IA-3716/2020 IA-4341/2020

In

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

...OPERATIONAL CREDITOR

Vs.

M/s. Indianroots Shopping Ltd.

...RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 16.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the Respondent

: Mr. Krishnendu Dutta, Ms. Anusha Jegadeesh, Ms. Shikha Dharia and Ms. Vashi, Advocates in IA 3716- R 3,4,5,6, 7 & 9.


For the Intervener

:Ms. Prachi Johri, Adv and Mr. Vatsalya Kumar, Adv alongwith Mr. Ashok Garg, RP and Mr. D.V. Gupta from the RP's team

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 16.9.2021.


(Madhu Narula)
Court Officer

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.107
IA-3228/2021 IA-3255/2021 IA-3280/2021 IA-3294/2021
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s. Indianroots Shopping Ltd.

....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 16.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:


For the Appellant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 18.8.2021.


(Madhu Narula)
Court Officer